

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1299
ANSWERED ON:21.03.2012
SCHOOL MANAGEMENT COMMITTEES UNDER RTE ACT
Bhagat Shri Sudarshan

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the total number of States to which orders for setting up "School Management Committee" under the Right to Education Act have been issued by the Union Government;
- (b) whether any manual has been prepared by the Union Government regarding the constitution, functioning, etc. of School Management Committee; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (c): Section 21 of the Right of Children to Free and Compulsory Education (RTE) Act 2009 provides that every school, other than an unaided private school, shall constitute a School Management committees (SMC). At least three-fourths of members of SMCs shall be parents or guardians, with proportionate representation of parents and guardians of children belonging to disadvantaged groups and weaker sections, and fifty percent of the members of SMCs shall be women. The Model Rules prepared by the Central Government and circulated to all States UTs for adoption/adaption inter alia specify the manner of constituting the SMCs and the additional functions that they should perform. States/UTs have undertaken the process of constituting the SMCs in the schools.